Dear Sh. Garg,

The DoT through its letter No.800-23/2011-VAS dated 7th July 2014 had requested TRAI to furnish its recommendations for "Delinking of licenses for networks from the delivery of services by way of virtual network operators etc. including associated issues such as definition of Adjusted Gross Revenue (AGR) under the Unified Licensing regime".

2. TRAI initiated a consultation process by issuing a Pre-Consultation Paper (PCP) on 3rd September 2014 seeking the views of stakeholders on the issue of delinking of licenses for networks from the delivery of services by way of virtual network operators. Based on the comments furnished by the stakeholders, a Consultation Paper on the subject was issued on 5th December, 2014. Subsequently, an Open House Discussion (OHD) was convened on the issue on 31st January, 2015 in New Delhi.

3. Issue relating to the definition of AGR has been taken up separately by the Authority in another Consultation Paper and the recommendations on the same have been sent to DoT on 6th January, 2015. Accordingly, these recommendations covers issues related to introducing virtual network operators in telecom sector.

4. Based on the comments of stakeholders, in-house analysis & research, the Authority has finalised its recommendation on "Introducing Virtual Network Operators in telecom sector". The same is enclosed herewith.

5. In keeping with practice, a copy of this letter, along with the recommendations, is being placed on the website of TRAI www.trai.gov.in

This letter issues with approval of the Authority.

With regards,

Yours sincerely,

Shri Rakesh Garg,
Secretary,
Department of Telecommunications,
Sanchar Bhawan, Ashoka Road,
New Delhi – 110 001